

an>

Title: Secretary-General reported the messages from Rajya Sabha that Rajya Sabha passed the Constitution (Scheduled Castes) Order (Amendment) Bill 2016; Appropriation Acts (Repeal) Bill, 2015; Repealing and Amending (Third) Bill, 2015 and the Industries (Development and Regulation) Amendment Bill, 2015.

SECRETARY-GENERAL: Madam Speaker, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

(i) 'I am directed to inform the Lok Sabha that the Appropriation Acts (Repeal) Bill, 2015, which was passed by the Lok Sabha at its sitting held on the 11th May, 2015, has been passed by the Rajya Sabha at its sitting held on the 27th April, 2016, with the following amendments:-

ENACTING FORMULA

1. That at page 1, line 1, for the word "Sixty-sixth", the word "Sixty-seventh" be **substituted**.

CLAUSE 1

2. That at page 1, line 2, for the figure "2015", the figure "2016" be **substituted**.

THE SCHEDULE

3. That at page 2, line 34, be **deleted**.

4. That at page 11, line 53 be **deleted**.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.'

(ii) 'I am directed to inform the Lok Sabha that the Repealing and Amending (Third) Bill, 2015, which was passed by the Lok Sabha at its sitting held on the 6th August, 2015, has been passed by the Rajya Sabha at its sitting held on the 27th April, 2016, with the following amendments:-

ENACTING FORMULA

1 That at page 1, line 1, for the word "Sixty-sixth", the word "Sixty-seventh" be **substituted**.

CLAUSE 1

2. That at page 1, line 3, for the bracket, words and figure "(Third) Act, 2015", the word and figure "Act, 2016" be **substituted**.

THE FIRST SCHEDULE

3. That at page 2, lines 21 and 22 be **deleted**.

I am therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.'

(iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 28th April, 2016 agreed without any amendment to the Constitution (Scheduled Castes) Order (Amendment) Bill, 2016 which was passed by the Lok Sabha at its sitting held on the 15th March, 2016."

(iv) 'I am directed to inform the Lok Sabha that the Industries (Development and Regulation) Amendment Bill 2015, which was passed by the Lok Sabha at its sitting held on the 10th December, 2015, has been passed by the Rajya Sabha at its sitting held on the 28th April, 2016, with the following amendments:-

ENACTING FORMULA

1. That at page 1, line 1, for the word "Sixty-sixth", the word "Sixty-seventh" be **substituted**.

CLAUSE 1

2. That at page 1, line 3, for the figure "2015", the figure "2016" be **substituted**.

CLAUSE 2

3. That at page 2, line 3, for the figure "2015", the figure "2016" be **substituted**.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.'

Madam Speaker, I lay on the Table the Appropriation Acts (Repeal) Bill, 2015, the Repealing and Amending (Third) Bill, 2015 and the Industries (Development and Regulation) Amendment Bill, 2015, as returned by Rajya Sabha with amendments.
